GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 2357 TO BE ANSWERED ON 04.08.2025

Disposal of Hazardous Waste

2357. SHRI PATEL UMESHBHAI BABUBHAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of manufacturing industries in the Union Territory of Dadra and Nagar Haveli and Daman and Diu with annual turnover of Rs 100 crore or more along with the details of their location, district-wise and major business activities;
- (b) the details of the number of such industries emit toxic and hazardous waste as a result of their operations and the amount of hazardous waste during the last five years, districtwise;
- (c) the steps taken by these industries to ensure safe disposal of hazardous waste as per Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 along with the details thereof; and
- (d) the details of steps taken by the Government to monitor and assess the efficacy of safe disposal mechanisms in the industries in UT of Dadra and Nagar Haveli & Daman and Diu?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) to (d) Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rule, 2016) in supersession of the earlier Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008, under the Environment (Protection) Act, 1986. As per the said rules, the handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous and other waste are to be carried out only after obtaining an authorization from the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC) and in accordance with the procedures laid down under the Rule 6 of the said Rules.

As per the provision laid down under Rule 20 of the said Rules, any person who is generating or handling the hazardous waste have to maintain date wise records of hazardous waste generation and management in the Specified Format and submit the annual return of the same to concerned SPCB/PCC. The concerned SPCB/PCC are required to prepare annual inventory of the waste generated, recycled, utilized, disposed, etc. for the respective

States/Union Territories (UTs) and submit the same to Central Pollution Control Board (CPCB). As per the information received from Pollution Control Committee, DNH & DD, there are 2750 hazardous waste generating units in Daman and Diu & Dadra and Nagar Haveli generating 54,403 MT of hazardous waste in year 2024-25. Out of 54,403 MT hazardous waste generated, 10,259.56 MT has been recycled and 43,818 MT has been disposed of. DD & DNH, PCC has not submitted the Annual Inventory to CPCB for the year 2020-21, 2021-22, 2022-23 and 2023-24.

There is one integrated Common Hazardous Waste Treatment Storage and Disposal Facility (CHWTSDF) having Secured Land fill (capacity of 2,00,000 MT/Annum) and incinerator (capacity of 1 Ton/hour) in the UT of DD & DNH for disposal of hazardous and other wastes in environmentally sound manner. The copy of the National Inventory of Hazardous Wastes Generating Industries & Hazardous Wastes Management in India prepared by CPCB annually based on the annual inventory submitted by the SPCB/PCC is available on CPCB website at https://cpcb.nic.in/inventory/

Further, Rule 21 read with Schedule VII of the said rules stipulates duties of various agencies such as Ministry of Environment, Forest and Climate Change, CPCB, State Government/Union Territory Government/Administration, SPCB/PCC, Directorate General of Foreign Trade, Port Authority & Custom Authority. As per the said schedule, concerned SPCB/PCC are entrusted with various responsibilities including Grant and renewal of authorization, inventorisation of hazardous and other wastes, monitoring of compliance of various provisions of the said rules and take action against violations of these rules etc.

As per the information received from Pollution Control Committee, DNH & DD, they ensure safe disposal of hazardous waste through robust scrutiny, vital documentation, and inspection of the units. Furthermore, units that generate hazardous waste are mandated to submit either their CHWTSDF Membership or Authorized Recycler's documentation, as applicable, to ensure compliance with the provisions stipulated under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016, as amended from time to time. Additionally, the Pollution Control Committee, DNH & DD, issues Show Cause Notices, Closure Directions, and levies Environmental Compensation on non-complying industries whenever violations are observed.
